HIGH COURT OF CHHATTISGARH, BILASPUR

ENDORSEMENT

Endt. No. <u>17563</u>/ III-6-5/16 (JJC-59) Bilaspur, dated 29th August, 2025

Copy of the Gazette Notification No. F 11-3/2023/WCD/50 dated 25.08.2025 of the Secretary, Government of Chhattisgarh, Department of Women & Child Development for appointment of Smt. Kaminee Verma, V Additional Judge to the Court of I Civil Judge Senior Division, Raipur as Principal Magistrate, Juvenile Justice Board, Raipur is forwarded to:

- (1) Joint Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for kind Information of His Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (3) Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (4) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (5) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for kind information of Her Ladyship.
- (6) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (7) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (8) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (9) Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (10) Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (11) Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (12) Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (13) Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (14) Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (15) Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (16) Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for kind information of His Lordship.
- (17) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- (18) Principal District & Sessions Judge, Raipur for information & necessary action.
- (19) Registrar (Vigilance and I. & E./ Judicial/ S. & A./ Computerization/ Establishment), High Court of Chhattisgarh, Bilaspur for information.

- (20) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- (21) Additional Registrar (Judicial/ HCLSC/ Admn.), High Court of Chhattisgarh, Bilaspur for information.
- (22) Member-Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- (23) Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- (24) Officer-on-Special Duty, High Court of Chhattisgarh, Bilaspur for information.
- (25) Smt. Kaminee Verma, V Additional Judge to the Court of I Civil Judge Senior Division, Raipur for information & compliance.
- (26) All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
- (27) All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- (28) Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- (29) Accounts Officer, High Court of Chhattisgarh, Bilaspur for information.
- (30) Deputy Registrar / Sr. Court Manager [Civil/ Central Filling/ D.E./ D.E.(Appeal)/ Juvenile Justice Cell], High Court of Chhattisgarh, Bilaspur for information.
- (31) Assistant Registrar/ Section Officer/ In-charge, Accounts/ Budget/ Checker/ Complaint/ District Establishment/ Establishment/ L & E.J Pension/ Protocol/ Record Room (Admn.)/ O/o R.G.J S. & A. Cell/ Vigilance/ Works Section, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- (32) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this Order in the official web-site of this High Court.

(MANSOOR AHMED)

UC REGISTRAR GENERAL

"बिजनेस धोस्त के अन्तर्गत डाक शुल्क के नगब भुगतान (बिना डाक हिकड) के प्रेषण हेतु अनुगत, फ्रांगिक जी,3=22=छत्तीसगढ़ गंजड / 38 सि. से. गिलाई, विनोक 30=05=2001,"



पंत्रीयन क्रमांक "छलीसगद/नुर्ग/०१/२०१३-२०१५."

छत्तीसगढ़ राजपत्र

ं (असाधारण) प्राधिकार से प्रकाशित

क्रमांक 679]

नवा रायपुर, शीमवार, विनोक 25 आगरत 2025 — भाव 3, शक 1947

महिला एवं बाल विकास विभाग गंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

नवा रायपुर अटल नगर, दिनांक 25 अगरत 2025

अधिराचना

क्रमांक एफ 11-6/2023/मबावि/60. — किशोर ज्याय (बालकों की देखरेख एवं संख्राण) अधिनियम 2016 (2016 का रा. 2) की धारा 4 की उपधारा (1) एवं (2) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार एतव्चारा, गीये वी गई सारणी के कॉलम (04) में उल्लिखित ज्यायिक मजिरद्रेट प्रथम श्रेणी को किशोर ज्याय बोर्ड के अध्यक्ष के रूप में अधिराधित करते हुए, कॉलम (03) में उल्लिखित क्षेत्र के लिए प्रधान मजिरद्रेट के रूप में सम्मिलित करते हुए, किशोर ज्याय बोर्ड का पुनर्गठन करती है, अर्थात :—

राएणी

TI,	किशोर न्याय बोर्ड	क्षेत्र/राजरव जिले	िकिशोर न्याय बोर्ड के अध्यक्ष (प्रधान न्यायाधीश) का नाम
(1)	(2)	(3)	25年 (4)
1	रायपुर	रायपुर	श्रीमती कामिनी वर्मा, VAdditional Judge to the Court of 1 Civil Judge Senior Division Raipur.

छत्तीरागढ़ के राज्यपाल के नाम से तथा आदेशानुसार, शम्मी आबिदी, सचिव,

Nava Raipur Atal Nagar, the 25th August 2025

NOTIFICATION

No. F11-5/2023/WCD/50. - In exercise of the powers conferred by sub-sections (1) and (2) of section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (C. 2 of 2016), the State Government hereby, as per the table given below: Notifying the Judicial Magistrate of the first class mentioned in column (04) as the Chairman of the Juvenile Justice Board, reconstitutes the Juvenile Justice Board by including as the Principal Magistrate for the area mentioned in column (03), namely::-

TARLE

S.No.	Name of the Juvenile Justice Board	Area/Revenue Dist.	Name of the Chairman (Principal Magistrate) of the Juvenile Justice Board (4)
(1)	(2)	(3)	Smt. KamineeVerma, VAdditional Judge to the Court
1	Ralpur	Ralpur	of I Civilludge Senior Division Raipur.

By order and in the name of the Governor of Chhattisgarh, SHAMMI ABIDI, Secretary.